

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 540/2018

(Arising out of impugned final judgment and order dated 22-08-2017 in GA No. 3306/2016 passed by the High Court At Calcutta)

LMJ INTERNATIONAL LTD

Petitioner(s)

VERSUS

SLEEPWELL INDUSTRIES CO. LTD

Respondent(s)

WITH

Diary No(s). 42537/2018 (XVI)

Date : 20-02-2019 These petitions were called on
for pronouncement of judgment today.

For Petitioner(s) Mr. Deepak Goel, AOR

For Respondent(s) Mr. Rakesh Sinha, Adv.
Mr. Pinaki Addy, Adv.
Mr. Shailendra Jain, Adv.
Mr. Chira Ranjan Addy, AOR

Hon'ble Mr. Justice A.M. Khanwilkar pronounced
the judgment of the Bench comprising His Lordship and
Hon'ble Mr. Justice Ajay Rastogi.

Delay condoned in SLP(C)D. No.42537/2018.

The special leave petitions are dismissed in
terms of the signed reportable judgment.

In view of the above, application(s), if any,
shall also stand disposed of.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

(Signed reportable judgment is placed on the file.)